

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**



OA. 350/306/2018

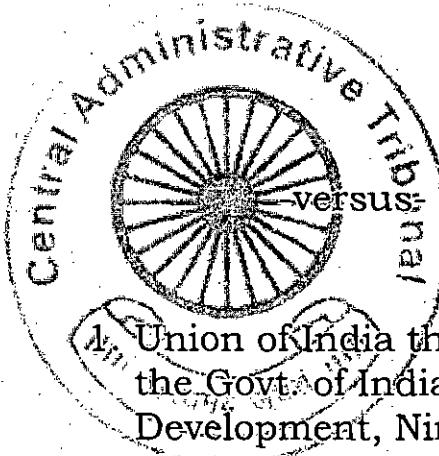
Date of Order: 31.10.2019

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Manish Kumar Sinha, son of late
Manmatha Nath Sinha, aged about 61
years, retired Assistant Engineer (Civil),
CPWD, Kolkata, Central Division- II,
Nizam Palace, Kolkata, residing at Flat
No. C/01/08 K. M. D. A. Baghajatin
Housing Complex, P.O. Panchasayar,
Kolkata- 700 094.

....Applicant.



.....Union of India through the Secretary to
the Govt. of India, Ministry of Urban
Development, Nirman Bhawan, New
Delhi- 110 011.

2. The Director General of Works ,
Central Public Works Department,
Nirman Bhawan, New Delhi- 110011.
3. The Executive Engineer, Kolkata
Central Division-II, Central Public
Works Department, Nizam Palace,
234/4, AJC Bose Road, Kolkata- 700
020.
4. The Pay/Senior Accounts Officer, Pay
& Accounts Office (EZ), Central Public
Works Department, Kolkata, 234/4,
AJC Bose Road, Nizam Palace,
Kolkata- 700 020.

5. The Additional Director General (ER-1),
 CPWD, Nizam Palace, 1st MSO
 Building, 234/4, AJC Bose Road,
 Kolkata- 700 020.

.....Respondents.

For the Applicant : None
 For the Respondents : None

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

None for the parties.

2. This application has been filed to seek the following reliefs:

"8(a) An order holding that non-payment of interest for the month of February, 2017 to the applicant on the final GPF amount is bad in law.

(b) An order directing the respondents to pay interest at the rate as admissible as per rules in respect of GPF amount for the entire month of February, 2017, on the amount of final payment of GPF of the applicant within a period as to this Hon'ble Tribunal may seem fit and proper.

(c) An order directing the respondents to produce/cause production of all relevant records.

(d) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper.

(e) An order granting costs of and incidentals to this application."

3. In view of the fact that the applicant has sought for consideration of his representation which ^{he} has preferred on 24.02.2017, the OA is disposed of without entering into the merits of the matter with a direction upon the appropriate competent authority to look into the grievance of the applicant and consider his representation, in accordance with law and pass a reasoned and

speaking order on the claim of the applicant, within a period of 3 months from the date of communication of this order.

4. In the event the applicant is found entitled to the relief he has claimed for, the same be released within the said period, if not already released.
5. Accordingly, OA would stand disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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